

**THE GAUHATI HIGH COURT**  
**(HIGH COURT OF ASSAM; NAGALAND; MIZORAM AND ARUNACHAL PRADESH)**

**NOTIFICATION**

*Dated Guwahati the 15<sup>th</sup> April, 2020*

Whereas Hon'ble the Chief Justice has been pleased to issue directions vide Notification No. 18 dated 24<sup>th</sup> March, 2020, regulating Court working of the Gauhati High Court in the Principal Seat at Guwahati as well in the outlying Benches and also the subordinate Courts in the States of Assam, Nagaland, Mizoram and Arunachal Pradesh, for avoidance of mass gatherings or postponement of mass gatherings till Novel Coronal Virus (COVID 19) disease spread is contained;

And whereas such regulation of court functioning was extended till 19<sup>th</sup> April, 2020 vide order dated 2<sup>nd</sup> April, 2020 in view of the national lockdown announced by the Government of India till 14<sup>th</sup> April, 2020.

And whereas the national lockdown has been further extended till 3<sup>rd</sup> May, 2020. The limited Court functioning is to resume from 20<sup>th</sup> April, 2020.

Now in terms of the aforesaid Notifications and in view of change in circumstances, Hon'ble the Chief Justice has been pleased to issue the following directions:-


1) In the Principal Seat at Guwahati only the cases of urgent nature will be taken up in the Court rooms equipped with video conferencing facilities, so as to maintain social distancing between the learned Advocates and the Hon'ble Judges.

In the High Court complex separate facility has been arranged from where learned Advocates can make their submission. The Hon'ble Judges shall sit at remote locations.

2. (a) In case any learned Advocate desires to conduct his/her case from his/her residence/office in the Principal Seat, Guwahati, he/she will be required to observe the protocol detailed hereinbelow.

(b) In cases such as specified in para 2(a) above, the learned Advocate must have internet connection with bandwidth not less than 5 Mbps.

(c) Learned Advocate shall be required to download "VidyoMobile" (for mobile phone user) from Play Store or App Store; or "VidyoDesktop" (for desktop or laptop user) from the

  
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URL <http://ecourtvc.nic.in/download.html?lang=en> for the purpose of availing the facility of videoconferencing.

(d) The learned counsel shall be required to give intimation to the Computer Cell 3 (three) working days before proposed hearing on any of the following mobile numbers:

Sri Prakash Sarma, Project Manager : 94351-18497  
Sri Mukul Bhattacharjee, Systems Analyst : 98540-31670  
Sri Bikash Kr. Sarma, Programmer : 99541-07107

(e) In respect of outlying Benches in the States of Nagaland, Mizoram and Arunachal Pradesh, respective Registrars are directed to publish notifications regarding Nodal Officers with their contact numbers.

(f) The Computer Cell of the Gauhati High Court, on receipt of such intimation, will provide a set of user name and password to the concerned Advocate to get connected to the concerned Court room on the date of hearing.

(g) A link shall be sent to the concerned learned Advocate by the Registry immediately before the time of hearing of the case and the concerned Advocate shall join the video conferencing facility using 'VidyoDesktop'/'VidyoMobile' Application.


A time slot shall be allotted against each such case during which the learned Advocate shall have to conclude the arguments.

(h) The following e-mail i/ds have been created for sending and receiving the request for urgent hearing of the matters. Learned Advocates shall request with cogent reasons for such urgent listing of the matters via e-mail in the format **Annexure-A** prescribed herewith, and the same shall be placed before the concerned Hon'ble Judge holding a particular roster on a given date. Once the Hon'ble Judge is of the view that the matter is of urgent nature, the same shall be listed before the Court, via the process above detailed.

**For civil cases** : **urgentcivil.ghc@gmail.com**

**For criminal cases** : **urgentcriminal.ghc@gmail.com**

**For writ petitions &  
Other matters** : **urgentwrit.ghc@gmail.com**

  
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(i) In respect of outlying Benches in the States of Nagaland, Mizoram and Arunachal Pradesh, respective Registrars are directed to create similar e-mail i/ds and publish notifications to that effect.

3) Cases are to be filed in the manner as already in vogue. The Index of each case is required to clearly give the nature of document, page numbers etc. The petition is required to be sequentially page numbered.

Soft copies/legible scanned copies of the petitions along with all the annexures in pdf form shall be submitted in a pen drive, along with the hard copy of the petitions thus filed.

After transferring the data from the pen drive by the Filing Section, the same shall be returned to the concerned learned Advocate.

4) The data in the pen drive must be exact replica of the original petition and any deviation therefrom shall be viewed seriously.

The concerned Advocate shall submit a certificate stating that the data available in the pen drive is the exact replica of the original petition.

5) All District Courts in the States of Assam, Nagaland, Mizoram and Arunachal Pradesh working under the jurisdiction of the Gauhati High Court are hereby directed to make necessary arrangements of videoconferencing facility in the similar manner as envisaged in this Notification, and take up urgent matters through videoconferencing.

6) The directions issued vide Notification No. 19 dated 24<sup>th</sup> March, 2020 shall stand extended till 3<sup>rd</sup> May, 2020.

  
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**REGISTRAR GENERAL**

Copy forwarded to:

All concerned

**FORM FOR URGENT LISTING OF CASES**

1)	Name of Advocate	:	
2)	Enrolment No.	:	
3)	Phone No.	:	
4)	Case No.	:	
5)	Petitioner/Appellant	:	
6)	Respondent	:	
7)	Advocate for Petitioner/Appellant	:	
8)	Advocate for Respondent	:	
9)	Reason for urgent listing	:	

*[Handwritten Signature]*  
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